केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 992/GT/2025 Date: **3rd August 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of 2024-29 tariff for Vindhyachal STPS Stage-IV (1000 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **10.8.2026**:

a) *For "Raising of ash dyke" claimed during 2024-25 to 2028-29 under Regulation 25(1)(c), submit the detailed scope of work, existing and proposed ash dyke capacity, year-wise phasing of expenditure and supporting approval/award documents.*

b) *For "Stg-4 Invensys DCS controller upgradation (FCP 270 to FCP 280 upgradation)" claimed under Regulation 25(2)(c), submit OEM certificate/ competent authority certificate regarding obsolescence of the existing FCP 270 controllers.*

c) *For "Replacement of SF6 HT breakers with Vacuum Contactor in Ash Slurry/TAC Switchgear", submit the relevant OEM obsolescence certificate, gross value and accumulated depreciation of the replaced breakers, and decapitalization proposed, if any.*

d) *For "Upgradation of SCADA system with cyber security features in Stage-IV HT/LT Switchgears" claimed under Regulation 25(2)(c), submit OEM certificate/ competent authority certificate regarding obsolescence.*

e) *For schemes spread across multiple years, submit the total scheme value along with supporting documents, the phasing of cost, and the detailed scope of works. Further, it should be clearly specified from which year the asset has been put to use.*

f) *Provide technical justification and cost benefit analysis for the Additional Capital Expenditure items claimed under Regulation 26(1)(i) of the 2024 Tariff Regulations.*

g) *For Gorbi Mines Ash Filling schemes, submit scheme-wise scope, approval/ award documents, implementation schedule, cost allocation to VSTPS-IV and justify the expenditure with relevant documentary evidence for 'Change in Law' for ACE under Regulation 26(1)(b).*

h) *For "Gorbi Mines Ash Filling: BTAP Rake procurement", submit ownership/ lease arrangement, railway approval/ NOC, expected utilization and justification for capitalization of rakes in the books of VSTPS-IV.*

i) Clarify whether "Bridge to Shahpur Ash Dyke" and "Bridge to Shahpur Ash Dyke over SSTPS Canal & Surya Nala" are the same work. If yes, revise the nomenclature consistently in Form-9/ Form-9A; if not, submit separate scope, location and cost details.

Decapitalization:

j) Details of decapitalization for assets claimed under replacement with link to the asset claimed under ACE as per the format of Form- I of Part-I of Annexure-I of the 2024 Tariff Regulations.

Additional O&M Expenses:

k) Assessment of security requirements and estimated expenses accordingly, as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.

l) The basis and computation of ash transportation expenses claimed along with the rationale for the same.

Fuel Details:

m) Form-15 specified at Annexure-I (Part I) of the Regulations, to be furnished in PDF and MS Excel format, linking all the details, duly certified by the Auditor (with UDIN), along with the certification that the claimed details are in line with the 2024 Tariff Regulations.

2. The Respondents shall file their replies by **17.8.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **21.8.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents